

Supreme Court Judgements / Orders on Terrorism

Note: Supreme Court Judgments are Available at

<http://www.judis.nic.in>

State through CBI, Delhi Versus Gian Singh
Death Reference Case No 3 of 1998 with Crl Appeal 931 of 1998. Decided on Sept 14, 1999 (1999 (9) SCC 312 ; 1999 Cri L J 4315 ; AIR 1999 SC 3450
Hitendra Vishnu Thakur and others Versus State of Maharashtra and others
Criminal Appeal No 732 – 735 of 1993. Decided on July 12, 1994. 1994 (4) SCC 602, 618 ; AIR 1994 SC 2623.
Kalpna Rai Versus State (through CBI)
Crl Appeal No 311 of 1997. Decided on No 6 1997 (1997 (8) SCC 732 ;AIR 1998 SC 201)
Kartar Singh Versus State of Punjab
Writ Petition No 1833 of 1984 and Writ Petition 194 of 1989. Decided on March, 1 1994 (1994 (3) SCC 569 ; 1994 Cri L J 3139)
Mahmadhusen Abudulrahim Kalota Shaikh (2) Versus Union of India and others
Criminal Appeal No 1113 of 2005. Decided on Oct 21, 2008. (2009 (2) SSC 1)

People's Union For Civil Liberties and another Versus Union of India

Writ Petition (C) No 389 of 2002 with Writ Petition (Crl) No 89, 129 of 2002. Decided on Dec 16, 2003 (2004 (9) SCC 580 ; AIR 2004 SC 456)

Prakash Kumar Alias Prakash Bhutto Versus State of Gujrat

Crim Appeal No 526 of 2001. Decided on Apr 24, 2007. (2007 (4) SCC 266)

S K Shukla and other Versus State of U P and others

Writ Petition (Crl) No 132 – 34 of 2003. Decided on Nov 10, 2005 (2006 SCC 314 ; AIR 2006 SC 413)

Sanjay Dutt Versus State Through CBI, Bombay (II)

SLP (Crl) No 1834 – 35 of 1994. Decided on Sept 9, 1994 (1994 (5) SCC 410 ; 1994 Cri L J 3139)

Sanjay Dutt Versus State of Maharashtra

Crim Appeal 1196 of 1995. Decided on Oct 16, 1995 (1995 (6) SCC 189)

Sanjay Dutt Versus State through CBI

1994 (6) SCC 86

Shaheen Welfare Association Versus Union of India & others

Writ Petition (Crl) No 117 of 1995. Decided on Feb 27, 1996
(1996 (2) SCC 616 ; 1996 Crim L J 1866 ; AIR 1966 SC 2957)

State (NCT of Delhi) Versus Navjot Sandhu Alias Afsan Guru

Crl Appeals Nos 373-75 of 2004 with Nos 376-381 of 2004. Decided on Aug 4, 2005 (2005 (11) SCC 600 ; 2005 Cri L J 3950)

State of Maharashtra Through CBI Versus Sukdev Singh Alias Sukha and others

Death Reference Case No 1 of 1989. Decided on July 15, 1992 (1992 (3) SCC 700; AIR 1992 SC 2100)

State of Rajasthan Versus Ajit Singh and other

Crim Appeal No 732 of 2001. Decided on Oct 12, 2007 (2008 (1) SCC 601 ; 2008 Cri L J 364)

State of Tamil Nadu Versus Sivarasan Alias Raghu Alias Sivarasa and other

Crl Appeal 819 of 1994. Decided on Oct 31, 1996. (1997(1) SCC 682)

State through Superintendent of Police, CBI / SIT Versus Nalini

Death Reference Case No 1 of 1998 @1151 of 1998. Decided on May 11, 1999 (1999 (5) SCC 253 ; AIR 1999 SC 2640)